

8

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-911/2002

New Delhi this the 10th day of December, 2002.

Hon'ble Sh. Shanker, Member(J)

Sh. Ashok Arora,
R/o 121, Neelgiri Apartments,
Sector-9, Rohini,
Delhi. Applicant

(through Sh. M.K. Bhardwaj, Advocate)
proxy counsel of Ms. Vandana Miglani)
Versus

1. PAO GREF,
Pr CDA,
Southern Command Pune,
Pune-1.

2. 394 Road Maint Platoon(GREF)
C/o 70 Road Constr.Coy
C/o 56 APO.

3. IRCC Ltd.,
Core-6, Scope Compex,
7 Modhi Place,
New Delhi-3. Respondents

(through Sh. S.K. Gupta, Advocate)

ORDER (ORAL)

Heard the learned counsel for the parties.

2. Shri Gupta, learned counsel for respondents at the outset took an objection as to the jurisdiction of this Tribunal by placing reliance in R. Viswan & Ors. Vs. U.O.I. & Ors. (AIR 1983 SC 658) as well as the decision in SLP No. 8096 of 1995 (U.O.I. & Anr. Vs. Smt. Vidyawati) dated 9.1.1998. The employees of GREF personnels are held to be the members of the Armed Forces and have no jurisdiction under Section 2(a) of the Administraive Tribunals Act, 1985.

3. In view of the above, OA is dismissed for want of jurisdiction. However, liberty is accorded to the applicant to approach the appropriate forum in accordance with law for redressal of his grievances.

S. Raju
(Shanker Raju)
Member (J)

/vv/